

**GOVERNMENT OF INDIA
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
DEPARTMENT OF TELECOMMUNICATIONS
LOK SABHA
UNSTARRED QUESTION NO.3951
TO BE ANSWERED ON 23rd DECEMBER, 2015**

JOBS AFTER RETIREMENT

**†3951. SHRI CHANDRAKANT KHAIRE:
SHRI JASVANTSINH SUMANBHAI BHABHOR:**

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether there is any policy in place to regulate the appointment of high level officers of BSNL and MTNL in private sector after retirement;
- (b) if so, the details thereof;
- (c) whether some retired officers of these PSUs are working in private sector;
- (d) if so, the details thereof; and
- (e) the action taken by the Government for violation, if any, of service rules?

ANSWER

**THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
(SHRI RAVI SHANKAR PRASAD)**

- (a) Yes Madam.
- (b) Appointment of high level officers of Bharat Sanchar Nigam Limited (BSNL) and Mahanagar Telephone Nigam Limited (MTNL) in private sector after retirement are regulated by sub-rule (3)(C) and sub-rule (5) of Rule 17 of BSNL CDA Rules, 2006 and Rule-13 (A) of MTNL CDA Rules, 1998 respectively.

Sub-Rule 3(c) and Sub-Rule-5 of Rule 17 of BSNL CDA Rules, 2006 stipulates as follows:

“Sub-Rule-3 (c): No employee shall accept any employment with any of the companies/business houses/firms engaged in the same line of business as that of the Bharat Sanchar Nigam Limited (BSNL), for a period of two years from the date of resignation/superannuation/retirement/removal from services as the case may be.

Sub-Rule-5: Functional Director of the Company, including the Chief Executive, who has retired from the service of the company, after such retirement, seeking post-retirement employment within two years from the date of his retirement should send application, in prescribed form i.e. **Form-6**, for seeking permission to accept commercial employment.”

Rule-13 (A) (i) of MTNL CDA Rules, 1998 stipulates as follows:

“No functional Director of the company including the Chief Executive, who has retired from the service of the company, after such retirement, shall accept any appointment or post, whether advisory or administrative, in any firm or company, whether Indian or Foreign, with which the company has or had business relations, within one year from the date of retirement without approval of the Government.”

- (c) to (e) BSNL and MTNL have reported that no such case has come to notice.
